NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 31/(MAH)/2016 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2016

NAME OF THE PARTIES:

Mr. Rajesh Gunvantrai Mehta

V/s.

M/s. Healone Holistic Healthcare Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Subor Jos Li. Advocate for Say gl.

Retitioners. 29/11/16

Order CP No. 31/397-398/CLB/MB/MAH/2016

Petitioner side is present and tendered paper publication against all the Respondents for service was not effected against them before. Despite paper publication has been issued effecting substituted services upon these Respondents, the Respondents have remained absent for this hearing as well.

As the Respondents are called absent, this case is set exparte against the Respondents.

List this matter for hearing from the Petitioner side on 2.1.2017.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY Member (Technical